



2026:AHC-LKO:9780-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 102 of 2026

Theater And Film Welfare Association Thru.
Secretary Shri Dabeer Siddiqui

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Culture
Lko. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sabita Lahiri, Sumayya Kidwai
Counsel for Respondent(s)	:	C.S.C., Isha Singh

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE AMITABH KUMAR RAI, J.**

1. Heard Ms. Sabita Lahiri, learned counsel for the petitioner, learned Additional Chief Standing Counsel for the State and Shri S.K. Yadav Warsi, learned Senior Advocate assisted by Ms. Isha Singh, learned counsel for the opposite parties no. 2, 4, 5 and 6.

2. This is a writ petition styled as public interest litigation seeking the following reliefs:-

(I) issue a writ, order or direction in the nature of Mandamus, commanding the concerned Opposite Parties to initiate an independent, impartial and time-bound enquiry into the allegations of financial irregularities, misappropriation, non-transparent transactions, abuse of official position and other illegalities in the functioning of the Bhatkhande Sanskriti Vishwavidyalaya, particularly in relation to its finances, procurement, appointments, grants, contracts and utilization of public funds, as mentioned in the complaints dated 11/12/2025 and 14/01/26 of the Petitioner to the Opposite Party nos. 1 and 3 and contained in Annexure nos. 6 and 8 respectively to the writ petition

or, in the alternative,

Direct that such enquiry be conducted by an appropriate independent

authority like a Special Investigation Team (SIT) constituted under the supervision of this Hon'ble Court; or the State Vigilance Department / Lokayukta; or any other independent authority as this Hon'ble Court may deem fit in the circumstances of the case as also in the interests of justice.

(II) issue a writ, order or direction in the nature of Mandamus, commanding the concerned Opposite Parties to conduct a forensic audit of all relevant accounts, records, contracts, transactions, procurements, receipts and expenditures of the Bhatkhande Sanskriti Vishwavidyalaya for the relevant period and to place the said audit report before this Hon'ble Court.

(III) Issue a writ, order or direction in the nature of Mandamus, commanding the concerned Opposite Parties to initiate appropriate civil, criminal and departmental proceedings against all such officers, employees or other persons who may be found, on the basis of the enquiry and audit reports, to have committed financial misconduct, corruption, embezzlement, fraud, breach of public trust or violation of statutory provisions;

(IV) issue a writ, order or direction in the nature of Mandamus, commanding the concerned Opposite Parties to recover the public funds found to have been misappropriated, diverted or unlawfully utilized, from the persons responsible;

(V) issue appropriate directions for systemic and institutional reforms in the Bhatkhande Sanskriti Vishwavidyalaya including strengthening of internal audit mechanisms, financial controls, transparency norms and accountability measures, to prevent recurrence of such irregularities in future;"

3. There is no resolution of governing body of the Society deciding to file this public interest litigation as admitted by the petitioner's counsel, therefore, we **dismiss** this writ in its absence.

4. If any such resolution is passed in future and there is a public cause involved, as claimed, then, fresh writ petition can be filed subject to

satisfaction of other requirements in law and without prejudice to objections, if any, of the opposite parties herein to oppose the said writ petition.

(Amitabh Kumar Rai,J.) (Rajan Roy,J.)

February 9, 2026

R.K.P.